MESSAGES FROM THE LOK SABHA

I. THE DEPOSIT INSURANCE CORPORATION (AMENDMENT) BILL, 1968.

II. THE MADRAS STATE (ALTERATION OF NAME) BILL, 1968.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:-

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Deposit Insurance Corporation (Amendment) Bill, 1968, as passed by Lok Sabha at its sitting held on the 21st November, 1968."

"In accordance with the provisions of Rule 96 of the Rules of Procedure and ·Conduct of Business in Lok Sabha, I am directed to enclos e herewith the Madras State (Alteration of Name) Bill, 1968,

2. Consideration and passing of .

lopmen and Co-operation

passed by the Lok Sabha

Bill, 1968

Select Committee

the Lok Sabha

as passed by Lok Sabha at its sitting held on the 22nd November, 1968."

Sir, I lay a copy of each of the Bills on the Table.

MR. CHAIRMAN: The House stands adjourned till 2 P.M.

> The House then adjourned for lunch at one of the clock.

TO CHANGE 'Day F.

The House reassembled after lunch at two of the clock. The Deputy Chairman in the Chair.

ANNOUNCEMENT RE ALLOTMENT OF THE TIME FOR GOVERNMENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government and other business for the week commencing from Monday, the 25th November, 1968 as follows:

Business 1. Further consideration of the motion for appointment of Members

of Rajya Sabha on the Joint Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

(i) The Telegraph Wires (Unlawful Possession) Amendment

3. Discussion on the Reports of the University Grants Commission

for the year 1965-66 and 1966-67 on a motion to be moved by the

Bill, 1968, as passed by the Lok Sabha and as reported by the

5. Reference of the Contempt of Courts Bill, 1968, to a Joint

6. Discussion on the Motion regarding the situation arising out of the drought conditions prevailing in parts of the country, to be

7. The Deposits Insurance Corporation (Amendment) Bill, 1968, as

moved by the Minister of Food, Agriculture, Community Deve-

. . 8. The Madras State (Alteration of Name) Bill, 1968, as passed by

(11) The Industrial Disputes (Amendment) Bill, 1967.

Time allotted

2 hours (in addition to the time already taken).

1 hour

1 hr. 30 mts.

11 44.

3 hours 4. Consideration and passing of the Banking Laws (Amendment)

5 hours

2 hrs. 30 mts.

2 hrs. 30 mts.

. . .

l hour 🦿 🗥

1 hour

Private Members' Bills

1. The Constitution (Amendment) Bill, 1964 (to amend article 291)

2. The Constitution (Amendment) Bill, 1964 (to amend article 143) By Shri Bhupesh Gupta

3. The Constitution (Amendment) Bill, 1964, to amend articles 352 and 359 and insertion of new article (360A) By Shri Bhupesh

-4. The Sterilisation of the Unfit Bill, 1964 By Shrimati Shakuntala

l day (in (addition to the time al-ready taken)

l day

1 day

1 day

1226

[Deputy Chairman]

The Committee has also recommended that the lunch recess hereafter should be from 1 P.M. to 2 P.M. every day.

Motion re Committee on

Welfare of

SHRIB. K. P. SINHA (Bihar): Madam are the Constitution (Amendment) Bills Government or private?

THE DEPUTY CHAIRMAN: They are private.

SHRI B. K. P. SINHA: One day for each of the three Bills is rather unusual.

THE DEPUTY CHAIRMAN: That is the Committee's decision. W.L.

TETD:

STATEMENT BY DEPUTY PRIME RERECENT DEVE-MINISTER LOPMENTS IN THE INTERNA-TIONAL MONETARY SITUATION

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Madam, I beg to lay on the Table a statement regarding recent developments in the international monetary situation.

SHRI A. G. KULKARNI (Maharashtra): Madam, I want to know whether there will be any discussion on the statement laid on the Table by the Deputy Prime Minister.

THE DEPUTY CHAIRMAN: We will see to that later; he has laid the statement

MOTION RE THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES—contd.

श्री राजनारायण (उत्तर प्रदेश): माननीया, मैं इसके पूर्व जब देश के हरिजनों की स्थिति पर बोल रहा था तो थोड़े में मैने यह व्यक्त किया था कि हमारे देश में हरिजनों की दशा दिन पर दिन दयनीय होती जा रही है यद्यपि गांधी जी ने यहां तक कहा था कि यदि मैं पुनर्जन्म लुं तो चाहता हूं कि एक हरिजन भंगी के घर में लुं। मुझे मालूम नहीं कि पुनर्जन्म होता है या नहीं, यह बड़ा विवाद का प्रश्न है।

एक माननीय सदस्य : होता है।

श्री राजनारायण : होता है यह कुछ लोग मामते हैं और नहीं होता है यह भी कुछ लोग मानते हैं। जहां तक हमारा विषय है उससे इस समय इसका सम्बन्ध नहीं है कि पूनर्जन्म होता है या नहीं, लेकिन मैं इस पर साधिकार चर्चा कर सकता हं।

मेरा निवेदन यह है कि मैं चाहूंगा कि जो नेता सदन यहां बैठे हुये हैं और जो कानून मंत्री या अन्य मंत्रिगण यहां बैठे हये हैं वे यह पता लायें और आंकड़े इस सदन में प्रस्तृत करें कि हरिजनों की स्थिति को सुधारने के लिये सरकार ने क्या किया ; कितने हरिजन जो बिना मकान के थे उनके लिये मकान बने: कितने हरिजनों को जिन के पास भूमि नहीं थी भूमि मिली; कितने हरिजनों को कल कारखानों में खपाया गया ; कितने हरिजन खदानों में गये: कितने हरिजन हैं जो बिना रोजगार के थे उनको रोजगार मिला और कितने हरिजन हैं जो बिना नौकरियों के थे उनको नौकरियां मिलीं। मामनीया, मैं आप को यहां तक बताऊं कि आज के 21 साल पूर्व हमारे देश में हरिजनों की जो हालत थी उसमें गिरावट आई है। एक माने में बढोतरी है कि हमारे विधान मंडल और पार्लियामेंट में बहुत से हरिजन सदस्य हो गये हैं। यह भी है कि हमारे जगजीवन राम जी सरीखे लोग या उनसे कम व बेश कुछ राज्यों में और केन्द्र में मंत्री हो गये हैं। मगर यह सामान्य हरिजन की स्थिति का द्योतक नहीं है। इसको गांधी जी की उस कृपा का द्योतक कहना चाहिये जिस ने हरिजनों के लिये विधान सभाओं में कुछ प्रतिशत सीट्स को सुरक्षित करा दिया। अगर वे सीट्स मुरक्षित म रही होती तो यह स्थिति भी आज न होती। हमारा यह कथन सत्य है और इसकी पुष्टि में मैं कुछ प्रमाण दे सकता हूं । उत्तर प्रदेश जो इस देश की जनसंख्या में सब से बडा और राजनीति में जीता जागता और स्वतंत्रता संग्राम में अगुआ प्रांत रहा है, जिस प्रांत से कांग्रेस राज्य के सभी प्रधाम मंत्री हुये—मैं प्रदेश ही क्यों कहूं, शहर कहूं तो ज्यादा अच्छा है और वह है इलाहाबाद, त्रिवणी--उस उत्तर प्रदेश में देखा